

System (HMIS) Cell at National level with three HMIS Managers and one HMIS Manager at State level.

11.2 The concurrent evaluation of the AYUSH Mission shall be carried out to know the implementation progress and bottlenecks and scope for improvement. Third party evaluation will also carried out after two years of Mission implementation.

12. Expected Outcome:

- a. Improvement in AYUSH education through enhanced number of AYUSH Educational Institutions upgraded.
- b. Better access to AYUSH services through increased number of AYUSH Hospital and Dispensaries coverage, availability of drugs and manpower.
- c. Sustained availability of quality raw-materials for AYUSH Systems of Medicine.
- d. Improved availability of quality ASU&H drugs through increase in the number of quality Pharmacies and Drug Laboratories and enforcement mechanism of ASU&H drugs.

Legislation for regulation of Naturopathy

3315. SHRI GARIKAPATI MOHAN RAO: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

(a) whether it is a fact that the Ministry has asked the State Governments to enact comprehensive legislation for regulation of Naturopathy concerning registration of practitioners, medical education etc.;

(b) if so, the details thereof; and

(c) whether any feedback has been received from the States in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) and (b) Yes. Ministry has asked State Governments in 2006 to enact comprehensive legislation for the regulation of Naturopathy covering registration of practitioners, medical education etc. Further, it was recommended that in the meantime a system be set up for the registration of practitioners and the accreditation of institutes on the basis of guidelines formulated and issued by the Government of India.

(c) Some States have taken action to implement the guidelines as per details are given in the Statement.

Statement

*The State-wise action taken on the guidelines issued by the
Central Government is as under:-*

Sl. No.	Name of State	Action taken by State Government
1.	Andhra Pradesh	A committee has been constituted to enact legislative frame-work for Registration/ accreditation of Naturopathy Practitioners and Naturopathy Institutions. The committee has submitted the recommendations to the Government of Andhra Pradesh.
2.	Chhattisgarh	Registration to Naturopathic Practitioners is granted under Chhattisgarh Ayurvedic, Unani Tatha Prakritik Chikitsa Board, Raipur
3.	Delhi	A committee has been constituted to draft a legislation to regulate Yoga and Naturopathy practice in Delhi.
4.	Karnataka	The State Government has already enacted "Karnataka Ayurvedic, Naturopathy, Siddha, Unani and Yoga Practitioners Registration and Medical Practitioners Miscellaneous Provisions Act, 1961" and framed thereunder, the Karnataka Ayurvedic, Naturopathy, Siddha, Unani and Yoga Practitioners Registration and Medical Practitioners Miscellaneous Provisions Rules, 1964 KAUP Board, Bangalore, is providing registration to eligible BNYS Graduate practitioners in the field of Yoga and Naturopathy.
5.	Kerala	Registration to Naturopathic Practitioners is granted under Travancore-Cochin Medical Council for Indian Systems of Medicine, Trivandrum, Kerala.

Sl. No.	Name of State	Action taken by State Government
6.	Madhya Pradesh	Registration to Naturopathic Practitioners is granted under M.P. Ayurveda, Unani evam Prakritik Chikitsa Board, Bhopal, M.P
7.	Rajasthan	Rajasthan State Naturopathy Development Board has been established and registered in the State. Further, a Gazette Notification dated 2.7.2013 has been published for the registration of Yoga and Naturopathy practitioners.
8.	Tamil Nadu	A system of registering BNYS graduates is in place since 1995.
9.	Uttar Pradesh	Comments on the guidelines have been obtained by the State Government from Director, Ayurveda and Registrar, Indian Medicine Board.
10.	West Bengal	West Bengal State Government has made enactment namely 'The West Bengal Yoga and Naturopathic System of Medicine Act, 2010' for regulation of Education and Practice of Yoga & Naturopathy medical system.

Medicinal benefits of cow urine

3316. SHRI MANSUKH L. MANDAVIYA: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

- (a) whether Government is aware of the medicinal benefits of urine of cow;
- (b) if so, the details of study, if any, carried out by the Ministry or any other entity of Government in this regard; and
- (c) whether Government has consulted the State Governments, various public or private research organizations of the country or abroad on the issue, if so, the details thereof and, if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI